Suppl- 1 List Sr. Nos. 4 & 5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Crl M No. 480/2020 &
Crl M No. 481/2020
in BA No. 45/2019
[Bail App No. 45/2019]

Tarsem Singh and others

...Applicants

Through: - Ms. Veenu Gupta, Advocate vice Mr. Navyug Sethi, Advocate.

v/s

State of Jammu and Kashmir

...Non-applicant

Through: - Mr. Ravinder Gupta, AAG

Coram:

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

IGH COUL

Crl M No. 480/2020 in BA No. 45/2019

It is submitted in the application that the bail application has been fixed for 04.08.2020. The applicants have been arrested in FIR No. 176/2014 registered with Police Station, Kathua. The prayer is for preponement of the main bail application No. 45/2019 on the ground that applicant No.1 is more than 65 years of age and having high risk of infection of Corona Virus. The application is allowed for the reasons stated in the application.

The main bail application shall be listed on 01.07.2020.

Crl M No. 481/2020 in BA No. 45/2019

Application is allowed as prayed for. Disposed of accordingly.

(PUNEET GUPTA) JUDGE

Jammu 22.06.2020 Pawan Chopra